

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Original Application No.08 of 2021 (SZ)**

Meenava Thanthai K.R.Selvaraj  
Kumar, Meenavar Nala Sangam,  
Rep by its President,  
M.R. Thiyagarajan

...Applicant

**-Vs-**

1. State of Tamil Nadu  
Through the Chief Secretary,  
Government of Tamil Nadu, Secretariat,  
Chennai – 600 009  
Ph: 2567 1555,  
email: [cs@tn.gov.in](mailto:cs@tn.gov.in)  
and Others

... Respondent(s)

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Advocate for the Respondent: TNPCB  
Tr. S. Sai Sathya Jith,  
Advocate, Chennai

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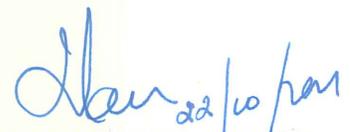
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Through the Chief Secretary,  
Government of Tamil Nadu, Secretariat,  
Chennai – 600 009  
Ph: 2567 1555,  
email: [cs@tn.gov.in](mailto:cs@tn.gov.in)
2. The Tamil Nadu Pollution Control Board,  
Rep. by its Chairman  
76, Mount Salai, Guindy,  
Chennai – 600 032.
3. Tamil Nadu State Environment Impact Assessment Authority  
Through the Chairman,  
3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai – 600 015.
4. M/s. Velammal Educational Trust  
(Hospital and Medical College)  
Through the Chairman,  
Velammal Village,  
Madurai – Tuticorin Ring Road,  
Anuppanadi, Madurai – 600 009

... Respondents



JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

**REPORT FILED ON BEHALF OF THE 2<sup>ND</sup> RESPONDENT**  
**TAMIL NADU POLLUTION CONTROL BOARD**

I, R.Sarasavani, D/o. Thiru. Raghavan, Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 2<sup>nd</sup> Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT vide its order dated 17.09.2021 had directed as follows:

*".....Para 07: It is seen from the report submitted by the Tamil Nadu Pollution Control Board that they have assessed environmental compensation to the tune of Rs. 86,62,500 /- ( Rupees Eighty Six Lakhs and Sixty Two Thousand and Five Hundred Only) and issued a show cause notice as to why this amount should not be imposed by their proceedings dated 20.07.2021, but no further report as to what happened thereafter and whether the 4<sup>th</sup> respondent (M/s. Velammal Educational Trust )has paid the amount and is now complying with the provisions of the Bio-Medical Waste Management Rules, or not has been filed.*

*Para 10: It is seen from the reports of Joint Committee as well as the Pollution Control Board, they have not obtained required authorisation for dealing with the bio-medical waste generated in the hospital and certain applications filed by them are pending for consideration.*



JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

3. It is respectfully submitted that, in due compliance of the said Hon'ble NGT order, the 4<sup>th</sup> respondent unit of M/s Velammal Medical College, Hospital and Research Centre, Anuppanadi Village, Madurai South Taluk, Madurai District has remitted the Environmental Compensation Rs. 86,62,500/- (Rupees Eighty six lakhs and sixty two thousand and five hundred only) in favour of TNPCB-Environmental Compensation Fund vide its C.R.No. 134587 dated 04.10.2021 to the Board.

4. It is respectfully submitted that the Biomedical Waste (Management and Handling) Rules 2016,

“Rule 10. **Procedure for Authorization:** Every occupier or operator handling biomedical waste, irrespective of quantity shall make an application in Form II to the prescribed Authority ie., State Pollution Control Board and Pollution Control Committee, as the case may be, for grant of authorization and the prescribed authority shall grant the provisional Authorization in Form III and the validity of such authorization for bedded health care facility and operator of a common facility shall be synchronized with the validity of consent”

5. It is respectfully submitted that the 4<sup>th</sup> respondent unit has not obtained consent of the Board and the same was pending due to non submission of revised Environmental Clearance by the unit. Hence, the application of the 4<sup>th</sup> respondent unit to consider the issue of Authorization under Bio Medical Waste (Management & Handling) Rules was returned to the unit on 06.04.2021. The unit has not resubmitted the application for consent along with Environmental Clearance amendment / revised for the additional construction in the Environmental Clearance already obtained.

  
22/10/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*Mar 22/10/2011*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032  
**BEFORE ME**

**VERIFICATION**

I, R.Sarasavani, D/o. Thiru. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*Mar 22/10/2011*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

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REPORT FILED ON BEHALF OF THE  
RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD

Advocate for Respondent: TNPCB  
Thiru. Sai Sathyjith  
Advocate, Chennai.

Date: 22.10.2021

Date of Hearing: 09.11.2021